

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 17-04-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --

PETITION NUMBER : CP(CA)/116/2023

NAME OF THE PETITIONER : Integrated Finance Company ltd

NAME OF THE RESPONDENT(S) : SG Trading Pvt Ltd & Anr

UNDER SECTION : Sec 252(3) of CA, 2013

ORDER

Ld. Counsel Mr. Gajendran Ravi for the Appellant. Ld. Counsel Ms. Nandini Agarwal for the ROC.

In this case ROC report has been filed vide diary no.1310 dated 12.03.2024 stating that they have no substantive objection. However, in para 13 it is stated that the creditor details are not available and therefore the same needs to be established for the purpose of establishing the locus standi of the Applicant.

In this case the Respondent no.1 has not given the reply and the Applicant also filed the AOS on 29.11.2023 stating that the letter has been delivered to the Respondent No.1 and the same can be considered as proof of service.

Respondent No.1 is given final opportunity to appear and notice be issued by the Registry.

List the petition for hearing on **29.05.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

phk

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)